

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 256 OF 2015**

**Dated: 4<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Damodar Valley Corporation**

**.... Appellant(s)**

**Versus**

**Delhi Transco Limited & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Vishnu S. Pillai  
*h/f* Mr. S. K. Chaturvedi for R-1

Mr. Ravin Dubey for R-3

Mr. R. B. Sharma for R-6

M/s Nayantara  
*h/f* Mr. Alok Shankar for CERC

**ORDER**

Mr. M. G. Ramachandran, Learned counsel appearing for the Appellant has filed his written submissions dated 4.5.2018. The same is taken on record.

Heard the learned counsel for the appellant for some time.

List the matter for further hearing on **10-5-2018 on top of the board**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**